

**CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI**

Petition No. 49/MP/2026

Subject : Petition under Section 79(1)(a) of the Electricity Act, 2003 read with Regulation 3(12)(c) and Regulation 36(2)(d) of the CERC (Terms and Conditions of Tariff) Regulations, 2024, seeking exercise of regulatory powers to allow recovery of financial impact arising from implementation of the judgment dated 12.11.2024 passed by the Hon'ble Punjab and Haryana High Court in CWP No. 19546 of 2013 and CWP No. 31576 of 2019, directing removal of pay anomalies for executives in Grades E-1 to E-2A with effect from 1.1.1997.

Petitioner : NHPC

Respondents : PSPCL & 27 Ors.

Date of Hearing : **18.2.2026**

Coram : Shri Jishnu Barua, Chairperson
Shri Ramesh Babu V., Member
Shri Harish Dudani, Member

Parties Present : Shri Venkatesh, Advocate, NHPC
Shri Aniket Kanhaua, Advocate, NHPC
Shri Aashwyn Singh, Advocate, NHPC

Record of Proceedings

During the hearing, the learned counsel for the Petitioner submitted that the present petition has been filed seeking recovery of the financial impact arising from the implementation of the judgment passed by the Punjab and Haryana High Court directing the removal of pay anomalies for executives in Grades E-1 to E-2A.

2. The Commission, after hearing the learned counsel for the Petitioner, directed as under:

(a) Admit and issue notice to the Respondents, subject to just exceptions.

(b) The Respondents are permitted to file their replies on or before **7.4.2026**, after serving a copy to the Petitioner, who may file its rejoinder, if any, by **28.4.2026**.

3. The matter shall be listed for hearing on **12.5.2026**.

By order of the Commission

Sd/-
(T. D. Pant)
Joint Chief (Law)

